

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.489/97

New Delhi this the 17th day of November, 1997. (8)

Hon'ble Mr. S.R. Adive, Vice-Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Ajay Kumar,
R/o C/o Ajay Agrawal,
2619-B, Gali No.7,
Bihari Colony,
Shahdara,
Delhi-110032.

...Applicant

(By Advocate Mrs. Geeta Luthra)

-Versus-

Union of India,
through
Divisional Railway Manager,
Northern Railway,
Chemsford Road,
New Delhi.

...Respondent

(By Advocate Shri B.S. Jain, though none appeared)

O R D E R
(O R A L)

Hon'ble Mr. S.R. Adige, Vice-Chairman:

Applicant prays for a direction to respondent to treat the period from 17.3.83 to 16.5.90 as on duty with other reliefs.

2. None appeared for the respondent, despite the service of notice and we note that although the OA was filed as far back as 3.3.97, no reply has been filed on behalf of the respondent. Under the circumstances respondent's right to file the same is hereby forfeited.

3. Mrs. Geeta Luthra has stated that the applicant's representation dated 3.1.96 followed by subsequent representation dated 13.5.96, in which the aforesaid reliefs have been prayed, have still not been disposed of.

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4. We dispose of this O.A. with a direction to the respondent to dispose of applicant's representation dated 3.1.96 and subsequent ^{representations} ~~remedies~~ with specific reference to prayer for fixation of pay, seniority and promotion, by a detailed, speaking and reasoned order, in accordance with rules and instructions, under intimation to the applicant, within one month from the date of receipt of a copy of this order. In the event any further grievance still survives, it will be open to the applicant to agitate the same in appropriate original proceedings, in accordance with law.

5. The O.A. stands disposed of accordingly.

No costs.

A. Vedavalli

(Dr. A. Vedavalli)
Member (J)

Adige
(S.R. Adige)
Vice-Chairman(A)

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